

(2018) 07 CHH CK 0208
In the Chhattisgarh High Court
Case No : Writ Petition (C) No. 1915 Of 2018

Ram Charan Sahu

APPELLANT

Vs

State Of Chhattisgarh

RESPONDENT

Date of Decision : 13-07-2018

Acts Referred:

Citation : (2018) 07 CHH CK 0208

Hon'ble Judges : Sanjay K. Agrawal, J

Bench : Single Bench

Advocate : Vipin Tiwari, Arun Sao

Final Decision : Disposed Of

Judgement

Sanjay K. Agrawal, J

1. Learned counsel appearing for the petitioner would submit that respondent No. 3 - Sub-Divisional Officer (Revenue) has not considered the letter dated 29.03.2017 issued by respondent No. 2 - Collector, Bilaspur regarding payment of difference amount and rehabilitation amount to the petitioner till this date.

2. Prayer appears to be fair and reasonable.

3. Be that as it may, the respondent No. 3- Sub-Divisional Officer (Revenue)/ Land Acquisition Officer, Kota District Bilaspur is directed to consider

and decide the case of the petitioner for payment of difference amount and rehabilitation amount expeditiously preferably within a period of 45 days

from the date of receipt of certified copy of this order.

4. With the aforesaid observation, the writ petition stands finally disposed of. No order as to cost(s).

5. It is made clear that this Court has not expressed any opinion on the merits of the matter.